

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1003/2007

Date 03/09/2007

Assistant Registrar
C.E.S.T.A.T. New Delhi

To :
M/S RAMDEV CORPORATION
PLOT NO. 539, NAKAPARA, DONGARGARTH, DISTT.
RAINANDGAON (CHHATTISGARH)

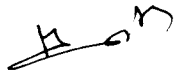
M/S RAMDEV CORPORATION

Appellant

C.C.E. RAIPUR

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 488/07-EX dated 27-8-07
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING, DHAMTARI ROAD,
TIKRAPARA, RAIPUR 492001.

2. Adv. / Consult

MR. PRADEEP JAIN

34 GUJRAT VIHAR, VIKAS MARG, DELHI-92

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhisim Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R. Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

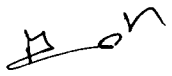
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS, EXCISE AND SERVICE APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI, COURT NO.I**

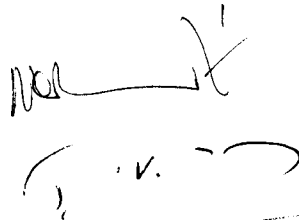
Excise Appeal No.1003 of 2007

Date of Hearing/Decision: 27.8.2007

[Arising out of Order-in-Original No.Commissioner/RPR/122/2006 dated 15.12.2006 passed by Commissioner of Customs and Central Excise, Raipur]

For approval and signature:

Hon'ble Mr. Justice R.K. Abichandani, President
Hon'ble Dr. T.V. Sairam, Member (Technical)



-
1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982. :
 2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? :
 3. Whether Their Lordships wish to see the fair copy of the Order? :
 4. Whether Order is to be circulated to the Departmental authorities? :



M/s. Ramdev Corporation

Appellant
[Rep.by: None]

Vs.

Commissioner of Central Excise, Jaipur-I

Respondent

[Rep.by: Mr.C.S. Rajput, Learned Authorized Representative (DR)]

Coram: Hon'ble Mr. Justice R.K. Abichandani, President


Hon'ble Dr. T.V. Sairam, Member (Technical)

Final **ORDER** No. 488/2007 Ex

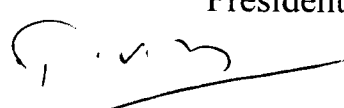
Per Justice R.K. Abichandani:

The compliance of the interim order dated 4.7.2007 requiring pre-deposit is not reported. The appeal is, therefore, dismissed..

[Dictated and Pronounced in the open Court]



[Justice R.K. Abichandani]
President



[Dr. T.V. Sairam]
Member (Technical)